

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8847/2023  
(Arising out of impugned final judgment and order dated 23-06-2023  
in MCRC No. 1258/2023 passed by the High Court Of Chhatisgarh At  
Bilaspur)

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

( IA No. 221568/2023 - APPLICATION FOR RECTIFICATION, IA No.  
198311/2023 - DOCUMENT TAKEN ON RECORD, IA No. 139933/2023 -  
EXEMPTION FROM FILING C/C OF I/JUDGMENT & IA No. 202046/2023 -  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.  
Mr. Arshdeep Singh Khurana, Adv.  
Mr. Malak Manish Bhatt, AOR  
Mr. Harshwardhan Parganhia, Adv.  
Ms. Neeha Nagpal, Adv.  
Mr. Aditya Chopra, Adv.  
Mr. Mandeep Singh, Adv.  
Ms. Arshiya Ghose, Adv.  
Mr. Sidak Anand, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Ms. Sairica Raju, Adv.  
Mr. Chandra Prakash, Adv.  
Mr. Arkaj Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel and learned additional solicitor  
general appearing for the parties.

Arguments concluded.

Judgment reserved.

(NIRMALA NEGI)  
COURT MASTER (SH)

(NIDHI WASON)  
COURT MASTER (NSH)